

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

10. C.P. 123(MB)/2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

**NAME OF THE PARTIES:- Harbin Electric India Company Private  
Limited**

**Section: 66(1) of Companies Act, 2013**

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**ORDER**

None present for the Petitioner. Perusal of the record reveals that the Petitioner has not been appearing since 12.10.2022. It appears that the Petitioner does not want to prosecute the matter any further. In these circumstances, this bench is left with no option other than to dismiss the present Company Petition. Accordingly, **CP 123 (MB)2022** is **dismissed** for **non-prosecution**. File be consigned to record.

All pending IAs/MAs, if any, connected with the present Company Petition shall also stand disposed of in terms of the above order.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**